

give impetus to criminal activities. Is there any scheme to control these kinds of things?

SHRI S.B. CHAVAN: I fully agree with the hon. Member. In fact this is one of the reasons. On the one side we have unemployment of younger generation and when they see these kinds of movies, sometimes they fall a prey to the same kind of mechanism and sometimes these matters are being reported. We have already taken up this matter with the I&B Ministry to have a proper censor on those films which in fact create bad impression on the younger generation.

[Translation]

SHRI MOHAN RAWALE: Mr. Speaker, Sir, through you I would like to know that out of the total number of criminals arrested, what is the number of those who have been arrested from Delhi, outside Delhi and foreign nationals like Pakistanis, Bangladeshis etc. may please be indicated separately. I am asking it because Delhi's Police Commissioner had stated that Bangladeshi nationals are involved in the dacoities and murders being committed in Delhi. What steps have been taken to exterminate Pakistani and Bangladeshi nationals.

[English]

SHRI P.M. SAYEED: This is a question with regard to the people arrested, domestic as well as international. I will collect these facts and give them to the hon. Member.

SHRIMATI CHANDRA PRABHA URS: Sir, as we are all worried about the situation in and around Delhi, I would like to know from the hon. Minister whether they have been able to identify such acts of crimes like kidnapping, thefts etc., in and around Delhi. We have been seeing reports of a murder in an MP's house in the newspapers. So, I would like to know from the Minister and the Government whether they are thinking of constituting Effective Vigilance Special Cells, including citizens who can give information in these areas. This is one of the measures I am suggesting. Is the hon. Minister thinking of such Effective Vigilance Special Cells, especially to give more attention towards these crimes? We are really worried that some time ago a murder had taken place in the house of a Member of Parliament at Ferozeshah Road. This is the result of the inefficiency of our police. Such crimes should not go unpunished. This would reflect on the tourists who come from outside Delhi.

MR. SPEAKER: Please confine yourself to the question.

SHRIMATI CHANDRA PRABHA URS: Sir, I would ask the hon. Minister whether there would be a Special Cell, including the citizens who could give information on such things.

SHRI P.M. SAYEED: Sir, in all the nine districts, we have such cells... (Interruptions)

[Translation]

SHRI HARADHAN RAI: You do not allow me time to speak.

MR. SPEAKER: Two questions have taken 35 minutes...

(Interruptions)

SHRI HARADHAN RAI: I raise my hand but you do not allow me to speak ... (Interruptions)

(English)

MR. SPEAKER: It is not going on record.\*

(Interruptions)

#### All-Party Meeting on Reservation

+  
\*803. KUMARI FRIDA TOPNO:

SHRI SHARAD DIGHE:

Will the Minister of WELFARE be pleased to state:

(a) whether an all-party meeting on reservation was held recently;

(c) If so, the issues discussed and decisions arrived therein; and

(d) the steps proposed to be taken to implement these decisions?.

[Translation]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes Sir, three meetings with leaders of political parties were held on 14.1.95, 28th April, 95 and 4th May, 1995.

(b) and (c) A Statement is laid on the Table of the House.

#### STATEMENT

The issues discussed in the meeting were as under:—

- (i) Whether the Constitution may be amended to protect the reservation in promotions for SCs/STs and to provide for reservation in promotion for OBCs.
- (ii) Whether Article 16(4) may be amended to provide for reservation in Government services in excess of 50% wherever there are reasons for doing so, so as to ensure adequate representation for the OBCs in the services under the State.
- (iii) Whether the advice of Supreme Court regarding exclusion of certain services/posts from the purview of reservation may be complied with or the status quo may continue with reference to SCs and STs and in the case of OBCs, the illustrative list of services/posts to be excluded from the purview of reservation may be followed.

- (iv) Whether Article 16(4) may be amended to provide for reservation in Government services for economically backward sections of upper castes;
- (v) Whether and to what extent age relaxation may be extended to OBCs.
- (vi) Whether reservations for OBCs may be provided in Central Government's educational Institutions.

In the meeting held on 14th January, 1995 it was decided to postpone the discussion on all major issues in deference to the Election Code of Conduct as election schedule had been announced for some of the States. The only issue taken up was age relaxation and additional number of chances to OBC candidates to appear in the Civil Services Examinations.

Based on general consensus arrived at in the meeting, the Government had on 25.1.95 increased the upper age limit to OBC candidates by three years in direct recruitment. The number of chances to OBC candidates, who are otherwise eligible has been increased to seven for appearing in Civil Services Examination.

Subsequently, two more meetings were held on 28.4.95 and 4.5.95 to discuss the remaining issues. Leaders of various political parties expressed their views. Government are keeping their views in mind while considering further course of action.

[English]

KUMARI FRIDA TOPNO: Mr. Speaker, Sir, I would like to know, through you, which are the services and posts proposed for exclusion from the purview of reservation and the main reasons for such exclusion.

[Translation]

SHRI SITA RAM KESRI: Mr. Speaker, Sir, according to the verdict given by the Supreme Court there are several other posts which have been kept unreserved, which includes one DPC, which has been notified also.

KUMARI FRIDA TOPNO: Sir, the reasons have not been mentioned.

SHRI SITA RAM KESRI: The reason for non-inclusion of certain posts under reservation is that those posts have not been included in the list of reserved posts, there can be no other reason ... (Interruptions)...

Those who got reservation are considered unfit therefor by them and that is why they have been excluded.

SHRI RAM VILAS PASWAN: What does the Government think about it?

MR. SPEAKER: It is not to be replied at present, it will be replied later on.

[English]

I would like to know whether any discussion has taken place in the meetings regarding giving reservation for the Scheduled Castes, Scheduled Tribes and OBCs in the private sector, where the Government are issuing licences to the private industries and companies. If yes, what is the substance of such discussions? If not, whether the Government propose to take steps to give reservations for SCs, STs and OBCs in the private sector.

[Translation]

SHRI SITA RAM KESRI: Mr. Speaker, Sir, in this connection talks with Opposition leaders have not been held, but his suggestion is constructive and it should be given due consideration.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, it is correct that the matter raised by the hon. Member was not discussed. I had raised this point. But you can say that it was not among five points. But all Hon. Members had made separate suggestions about it. I had suggested that under the new economic policy, public sector was going to be transferred to private sector, like Banks, Railways and other Public Sector Undertakings as a result of which reservation is coming to an end. On one hand you are providing reservation for backward classes, while on the other reserved posts being abolished. Like this reservation will have no meaning. Therefore, ignoring the technical point that the suggestion was not then made, this question deserves to be replied and serious thought should be given to provide reservation in the private sector.

Similarly, present reservation is given in accordance with Government orders. There has been a proposal to change it in the Act from the initial stage and that Act has been lying prepared in the Ministry from my time. It is not a Constitution Amendment, it is required to be passed by the House with a simple majority. What is the difficulty to the Government in getting it passed by the House? Why Government does not agree to the passage of that Bill. So that it may be honestly implemented and irregularities being done in the name of reservation could be stopped? You will not allow to ask more than it.

MR. SPEAKER: When the question is long, its full reply may not be given, so better ask a short question.

SHRI RAM VILAS PASWAN: Part (b) of my question is that ceiling on reservation is 50 per cent and you have given a word to provide reservation to economically backward classes and other people. Reservation as at present is 49.5 per cent or 50 per cent. So long as percentage of this ceiling is not raised, reservation to any new category cannot be given. For that reason in Karnataka reservation ceiling of 50 per cent has been done away with. Whether Central Government also propose to put an end to this ceiling of 50 per cent reservation?

SHRI SITA RAM KESRI: What Shri Ram Vilas Paswan has stated was said at that time also when the matter was mentioned during discussion with leaders of Opposition, although it was not on the agenda. What I replied then, is my answer now also. The question of G.O. is mentioned it is under consideration.

SHRI RAM VILAS PASWAN: It is under consideration for the last four years.

SHRI SITA RAM KESRI: When the time for its implementation comes after gradual consideration, you remark that we are doing with selfish motive. When a Bill regarding Scheduled Castes and Tribes was brought forward you had remarked how that was done so early.

SHRI RAM VILAS PASWAN: What is the reply to my question regarding ceiling of 50 per cent?

SHRI SITA RAM KESRI: So far as ceiling of 50 per cent is concerned, you were present on that day and others were also present. There was no consensus on it during discussion with leaders of Opposition.

SHRI RAM VILAS PASWAN: Please state clearly. Why are you concealing?

SHRI SITA RAM KESRI: There was unanimity in the matter of SC & ST. In respect of others the matter was decided to be discussed later on. On some issues opinions came, but consensus was reached on only one issue that reservation for SC & ST in promotions should continue.

SHRI RAM NAGINA MISHRA: Different views were held in different States on the question of reservation. Supreme Court held that more than 50 per cent cannot be reserved. Are you thinking in terms of amending our Constitution under the Supreme Court's decision? Secondly, are you formulating a scheme to debar from reservation those persons who have reached to posts of IPS, IAS or other higher posts under reservation and to provide all such posts for other people of those lower classes under reservation... *(Interruptions)*

MR. SPEAKER: Eating more sugar cause trouble.

SHRI RAM NAGINA MISHRA: I am also very poor... *(Interruptions)\* The situation has come to such a pass.*

*[English]*

SHRI RAM VILAS PASWAN: Sir, those remarks should not go on record.

MR. SPEAKER: Yes, that should not go on record. Those remarks are off the record.

*[Translation]*

SHRI RAM NAGINA MISHRA: I am withdrawing that. Now there are poor people in higher classes also. So all the classes want reservation for them. Do government think to provide reservation for poor among higher classes by amending the Constitution?

SHRI SITA RAM KESRI: We have said about making ten per cent reservation for the people of upper castes on economic basis and this idea was placed by me before various political parties. But there was no unanimity among those. I want to assure that and in my view there should be reservation for upper castes on economic basis. Secondly, I want that consensus be reached on providing more than 50 per cent reservation to cross the ceiling put by Supreme Court. I have record of views expressed by all people on it. At that time there were two issues of Scheduled Castes and Scheduled Tribes, one regarding age relaxation, and on 14th January, 1995, an issue regarding providing age relaxation to other backward classes was also raised. We gave three chances and three years age relaxation, which means seven chances they got. We took a decision and announced it on 25 January and said that the reservation for Scheduled Castes and Scheduled Tribes should Continue.

SHRI RAM NAGINA MISHRA: Such persons who after availing the benefits of reservation have reached IPS, IAS or other higher posts should not continue to be provided the benefits of reservation. What are you doing in that direction?

SHRI SITA RAM KESRI: This is right. That is why Supreme Court has said about creamy layer, which is completely accepted by Government.

SHRI RAM VILAS PASWAN: Say that BJP is not prepared for 50%.

SHRI ANADI CHARAN DAS: In the Railways, there are 48 categories without having any reservation. Similarly there is no reservation for post masters in villages and for Anganwadi workers. What steps will be taken by Government in this direction to provide reservation? Second thing is that in regard to reservation provided under the Constitution, guidelines are issued by the Central Government. But some States have framed their own laws for providing reservations for Scheduled Castes and Scheduled Tribes and some more States are going to follow suit. I, therefore want to know whether Central Government is considering to frame a law in this regard?

SHRI SITA RAM KESRI: What I understand from what he said is that States do not have reservation completely. I want to say that in a State where Legislative Assembly has passed a law, for example, Tamil Nadu Assembly has provided for 69% reservation and if other States also bring forward such a legislation and when a tradition has been formed, it cannot be undone, I can assure it.

SHRI ANADI CHARAN DAS: There are 48 items in safety category, where reservation is not applicable.

MR. SPEAKER: What is it? Lantern comes in safety category and one who lifts the lever is also included in that category.

SHRI SITA RAM KESRI: If there are such 48 times which come in the category of reservation, we shall certainly look into it.

SHRI NITISH KUMAR: A mention has been made of an all party meeting during discussion in reply to the question and certain items have been stated. But my question does not relate to those items. I want to know from the Government whether it has any proposal or it wants to take any action to ensure reservation for other very backward classes in the services of the Central Government on the lines of the provision made for reservation of other backward classes in services of the Central Government in the light of the recommendations made by Mandal Commission and the type of classification made among other backward classes for the purpose?

Secondly, whether Government is taking any steps to bring minorities in the ambit of reservation, looking to the countrywide discussion going on in this regard?

SHRI SITA RAM KESRI: Mr. Speaker, Sir, Suggestion regarding reservation for very backward classes is constructive. But the reservation made at present does not include reservation for very backward classes. Regarding the question of reservation for minorities raised by him, it has been done under the backward classes 82% on all India basis and if you will think over it, we shall also consider it.

(English)

SHRI P. G. NARAYANAN: Mr. Speaker, Sir, all of us are aware that the Welfare Minister was holding the meeting with all political parties essentially to overcome the few difficulties created by the judgement of the Supreme Court in the Mandal case.

Sir, the persons belonging to OBC category are already enjoying reservation in promotion in the States of Tamil Nadu, Uttar Pradesh, Haryana, Punjab and Andhra Pradesh. Now, the Government is initiating steps to bring in a Constitutional Amendment to provide for reservation in promotion only for the Scheduled Castes and the Scheduled Tribes. Is the Welfare Minister aware that if the proposed Constitutional Amendment does not include the OBCs, the OBCs would lose this privilege which they had already been enjoying in all these States? What does the Government propose in order to protect the interests of the OBCs?

[Translation]

SHRI SITA RAM KESRI: As I have stated just now that in regard to the question of 'reservation in promotion' for

Scheduled Castes and Scheduled Tribes almost all are unanimous. There are different views about clubbing of other backward classes in that. I have with me the views of all parties. I, therefore, came before the House with that matter on which there is unanimity, which is before the House in the form of a Bill. There is difference of opinion on other issues. Had there been consensus thereon, I would have brought that also in the Bill. Therefore, I have said that whenever there is consensus on it, we shall discuss with all and welcome the unanimous opinion of all and take decision in accordance therewith. Barring unanimity regarding Scheduled Castes and Tribes, there are different views on other matters and no consensus.

SHRI RATILAL VERMA: Mr. Speaker, Sir, on account of privatisation of public sector undertakings reservation in them will come to an end. Till today there has been a talk about reservation for Scheduled Castes and Tribes but wherever backlog exists and reserved posts are not filled by candidates of SC/ST and Government orders are issued to fill them up by SC/ST candidates, some officers adopting unfavourable posture against SC/ST ... (Interruptions)

MR. SPEAKER: You are deviating from your question.

SHRI RATILAL VERMA: Will the Minister issue orders to fill up such vacancies?

MR. SPEAKER: Shri Verma has asked whether you will issue orders to fill up the non-utilised quota of reserved posts?

SHRI SITA RAM KESRI: On 8th September, 1993 announcement was made regarding 27% reservation in the context of Mandal Commission. If its non-implementation is brought to my notice, I shall certainly instruct them to implement the Government decision.

(English)

SHRI SOBHANADREESWARA RAO VADDE: Sir, I also attended this all-party meeting. We made our suggestions regarding the issues that have been raised by our hon. Minister for Welfare. Sir, is it not a fact that almost all the parties have expressed their favourable views regarding the need to give the status of Scheduled Castes to the Scheduled Caste Christians? In fact, the hon. Minister has openly expressed his view at times that it is a very justified demand and it should be accepted. I would like to know from the hon. Minister, now that he has already brought forward the Eighty-Sixth Constitution (Amendment) Bill, whether he will bring forward an amendment to that Constitutional (Amendment) Bill that has been introduced in the House, giving the status of Scheduled Caste to the Scheduled Caste Christians.

[Translation]

SHRI SITA RAM KESRI: Sir, it does not relate to the question.

(English)

SHRI SOBHANADREESWARA RAO VADDE: What is this, Sir? This should not simply go like this. You must protect our rights.

[Translation]

SHRI SITA RAM KESRI: Sir, he has asked whether Christians of Scheduled Castes are included for reservation of posts for Scheduled Castes, to which I replied that question does not arise. No discussion was held on it.

SHRI SRIKANTA JENA: There are two points which were in the agenda. The earlier point was [English] "whether the Constitution may be amended to protect the reservation in promotion for Scheduled Castes and Scheduled Tribes and to provide for reservation in promotion for OBCs." The Minister says that in the all-party meeting, the OBCs portion was opposed by some political parties. I would like to know who opposed this. The second issue was, whether reservation for OBC may be provided in the Central Government educational institutions ... (Interruptions) ... Just a minute, let me complete ... (Interruptions)...

12.00 hrs.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: This House wants to know who were those persons and which party opposed it? This information should come here in the House... (Interruptions) we and all the countrymen want to know the name of the party which opposed it. Hon. Minister should tell it ... (Interruptions)

SHRI SRIKANTA JENA: I have asked two points that which political party has opposed reservation in promotion and admission in the educational institutions and in Central Government Services to other backward classes. Please tell it ... (Interruptions)

SHRI SITA RAM KESRI: I told earlier and now I repeat that almost all are unanimous in providing for reservation in promotion to scheduled castes and tribes... (Interruptions)

SHRI SRIKANTA JENA: What do you mean by almost?

SHRI SITA RAM KESRI: Almost means 'all'. Take it as you like. There are different views in regard to other backward classes... (Interruptions)

SEVERAL HON. MEMBERS: Which party has opposed?

SHRI RAJNATH SONKAR SHASTRI: The House should be apprised of that which party has opposed it?

(English)

SHRI SRIKANTA JENA: Sir, the Minister is misleading the House.

[Translation]

SHRI DEVENDRA PRASAD YADAV: Hon. Minister should apprise the House which party has opposed it ... (Interruptions)

SHRI SRIKANTA JENA: Which party has opposed and all the parties have supported the proposal for giving reservation to other backward classes in promotion? ... (Interruptions)

(English)

SHRI SOBHANADREESWARA RAO VADDE: The House must be informed.

[Translation]

MR. SPEAKER: If you resume your seat, he will tell, otherwise not.

SHRI SITA RAM KESRI: Mr. Speaker, I did not say which party has opposed ... (Interruptions) I told that there was unanimity only on one issue and that was for providing reservation to Scheduled Castes and Scheduled Tribes in promotion. On other issues many people did not express any opinion and said that ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, the Hon. Minister for Welfare is misleading the House. I was present in that meeting. Detailed discussion was not held on the issue of providing reservation in promotion for backward classes. Therefore question of supporting or opposing it does not arise.

SHRI SITA RAM KESRI: Therefore, I am saying that ... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: You are not saying that.

SHRI SITA RAM KESRI: You are supporting our stand. I am saying it ... (Interruptions)

(English)

MR. SPEAKER: This is wrong. You have put your question and you hear the reply.

[Translation]

If you rise in between, he will down.

SHRI SITA RAM KESRI: Mr. Speaker, Sir, I told earlier also that in all the items it was the only one item on which all were unanimous. On other matter, as Shri Atalji has said correctly just now here, Shri Somnath Chatterjee is not here and our C.P.I. people are here, whatever opinion was expressed by them, that had been recorded... (Interruptions).

SHRI RAM VILAS PASWAN: Sir, it was decided. You are saying it correctly that decision was taken. But you are concealing that. All people gave their opinion that ... (Interruptions)

MR. SPEAKER: Question hour is over. Please be brief and sit down...

(Interruptions)

SHRI SITA RAM KESRI: I have to submit that ...  
(Interruptions)

SHRI RAM VILAS PASWAN: Please let us know, what was the opinion... (Interruptions)

SHRI SITA RAM KESRI: All had given opinion. But I again say that all were unanimous on the question of providing reservation in the promotion to the Scheduled Castes and Scheduled Tribes. But on the other issues, specially on reservation for OBCs, some said and some did not say... (Interruptions)

SHRI DEVENDRA PRASAD YADAV: Hon. Minister has misled the House... (Interruptions)

(English)

MR. SPEAKER: Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

[Translation]

#### Commission to LPG Dealers

\*804. SHRIMATI KRISHNENDRA KAUR (DEEPA):  
SHRI RABI RAY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the commission payable to LPG dealers has been increased recently;

(b) if so, the amount of increase in commission; and

(c) the time by which the said increase is likely to be enforced?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) & (b) : It has been decided to increase the commission. The increase in commission would be 50 paise/cylinder for Slab I and 45 paise/cylinder for Slab II.

(c) The increase would be made effective from 1.4. 1995.

#### Digging of Wells

\*805. SHRI RATILAL VARMA:  
SHRI PREM CHAND RAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of wells dug so far by the Central Ground Water Board under the Scientific Programme of Ground Water Exploration against the target fixed for Eighth Plan, State/Union Territory-wise;

(b) Whether the Central Ground Water Board has fixed any target for digging of wells under the said scheme during 1995-96; and

(c) if so, the details thereof, State/Union Territory-wise?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (c): The Central Ground Water Board does not undertake digging of wells. However, it undertakes drilling of boreholes mainly for the purpose of exploration of ground water. A statement regarding the work done in this regard by the Board so far in the Eighth Five Year Plan and the target for the year 1995-96, is enclosed.

#### STATEMENT

Sl. No.	States/UTs	Target for drilling of boreholes during VIII Plan	No. of boreholes drilled (1992-93 to 1994-95)	Boreholes proposed to be drilled during 1995-96
1	2	3	4	5

#### States

1.	Andhra Pradesh	500	262	90
2.	Arunachal Pradesh	20	6	3
3.	Assam	150	63	24
4.	Bihar	400	108	40
5.	Delhi	—	26	11
6.	Goa	—	—	—
7.	Gujarat	—	204	60
8.	Haryana	30	124	30
9.	Himachal Pradesh	35	15	7
10.	Jammu & Kashmir	50	21	16
11.	Karnataka	350	288	90
12.	Kerala	20	58	40
13.	Madhya Pradesh	600	254	107
14.	Maharashtra	550	174	62
15.	Manipur	5	—	—
16.	Meghalaya	50	12	8

Contd.